

**HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)**

**THURSDAY, THE SEVENTH DAY OF NOVEMBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J.SREENIVAS RAO**

WRIT PETITION NO: 19301 OF 2016

Between:

G.Dhana Lakshmi, D/o G.Narayana, aged 34 years, Occ Unemployee, R/o
H.No.18-12-1236, Ashok Nagar Miryalaguda, Nalgonda District.

...PETITIONER

AND

1. The District Collector/Chairman District Selection Committee, District Health Society, Nalgonda Nalgonda District.
2. The District Medical and Health Officer/, Member District Health Society, Nalgonda Nalgonda District.
3. The State of Telangana, rep. by its Principal Secretary, Health, Medical and Family Welfare Department Secretariat, Hyderabad.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, order or direction more particularly one in the nature of Writ of Mandamus declaring the action of the respondents in not considering the Certificate of Public Health and Sanitation Technology awarded by the Bethesta Institute of Health Science, Visakhapatnam as one of the qualifications prescribed for the post of Auxiliary Nurse Midwife (ANM)/MPHA (F) on contract basis in pursuance Notification dated 4-5-2016 as illegal, arbitrary and contrary to the rules, consequentially, the Honble Court may be pleased to declare that the petitioner herein also eligible for the post of ANN/MPHA (F) on contract basis in pursuance to the notification dated 04-05-2016. and to pass such other order or orders as this Honble Court may deems fit just and proper in the circumstances of the case.

I.A. NO: 2 OF 2016(WPMP. NO: 23683 OF 2016)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents herein to consider the case of the petitioner for appointment to the post of Auxiliary Nurse Midwife (ANM)/MPHA (F) on contract basis in pursuance notification dated 04-05-2016 as per the Rules pending disposal of the above writ petition

I.A. NO: 1 OF 2016(WVMP. NO: 3418 OF 2016)

Between:

1. The District Collector/Chairman District Selection Committee, District Health Society, Nalgonda Nalgonda District.
2. The District Medical and Health Officer/, Member District Health Society, Nalgonda Nalgonda District.
3. The State of Telangana, rep. by its Principal Secretary, Health, Medical and Family Welfare Department Secretariat, Hyderabad.

...PETITIONER

AND

G.Dhana Lakshmi, D/o G.Narayana, aged 34 years, Occ Unemployee, R/o H.No.18-12-1236, Ashok Nagar Miryalaguda, Nalgonda District.

...RESPONDENTS

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to vacate the interim orders made in WP MP No. 23683 of 2016 in WP No. 19301 of 2016 dated 17.06.2016 and dismiss the writ petition.

Counsel for the Petitioner: SRI SHAIK HAMEED, REP. FOR SRI M.R.TAGORE

Counsel for the Respondents: GP FOR MEDICAL HEALTH & FW

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT PETITION No.19301 of 2016

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Shaik Hameed, learned counsel representing
Mr. M.R.Tagore, learned counsel for the petitioner.

2. Learned counsel for the petitioner submits that the
issue involved in the Writ Petition has been rendered
academic on account of efflux of time.

3. In view of aforesaid submission, the Writ Petition is
dismissed as infructuous.

Miscellaneous applications, if any pending, shall
stand closed. There shall be no order as to costs.

SD/- P. PADMANABHA REDDY
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI M.R.TAGORE, Advocate [OPUC]
2. Two CCs to GP FOR MEDICAL HEALTH & FW, High Court for the State of
Telangana at Hyderabad [OUT]
3. Two CD Copies

BSR

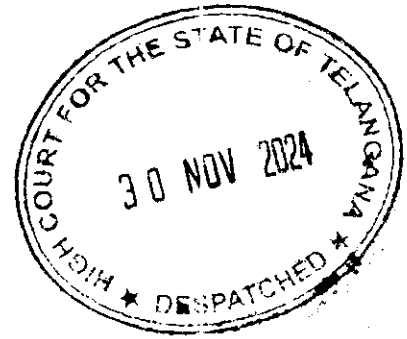
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HIGH COURT

DATED: 07/11/2024

ORDER

WP.No.19301 of 2016



**DISMISSING THE WRIT PETITION
AS INFRUCTUOUS,
WITHOUT COSTS**

*Copies
to
30/11/24*